<u>Supp. List. 01</u> Sr. No. 05 Through video Conference

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

CM No. 2090/2020 in WP(C) No. 937/2020 CM No. 2091/2020 Caveat No. 651/2020

Aman Satya Kachroo Trust

.... Petitioner/Applicant(s)

Through:- Mr. S. Umar Farooq, Advocate (through video conference)

V/s

Union Territory of J&K andRespondent/Non-applicant(s) another Through:-

Coram : HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE ORDER

Caveat No. 651/2020

With the appearance of learned counsel for the caveator(s), Caveat is **discharged**.

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<u>CM No. 2090/2020</u>

Applicant seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application, same is allowed. Applicant is directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.**

WP(C) No. 937/2020 CM No. 2091/2020

Notice in the main as well as in the interim application

Mr. Feroz Ahmad Sheikh, learned Deputy Advocate General appears and accepts notice on behalf of respondents. He seeks and is granted two weeks time for filing the objections.

List on 10.07.2020.

In the meanwhile, subject to objections and till next date of hearing before the Bench, status quo as on date be maintained.

> (Sindhu Sharma) Judge

SRINAGAR 23.06.2020 SUNIL-II

